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SLP(C)No. 16697 OF 2000

ITEM No.1A

Court No.10

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16697/2000

(From the judgement and order dated 03/08/2000 in CRP 2014/99
of The HIGH COURT OF MADRAS)

M.K. PRASAD

Petitioner (s)

VERSUS

P. ARUMUGAM

Respondent (s)

(For pronouncement of Judgment)

Date : 30/07/2001 This Petition was called on for pronouncement of
Judgment today.

(HEARD BY HON'BLE SHAH AND SETHI, JJ.)

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Mr.G.R.K. Prasad, Adv.,
Mr.T.N. Rao, Adv.

For Respondent (s)

Mr.V. Prabhakar, Adv.
Mrs.Revathy Raghavan, Adv.

O R D E R

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Hon'ble Mr.Justice R.P. Sethi pronounced the
judgment of the Court.

Granting leave the Court allowed the appeal by
setting aside the orders impugned.

The appellant's application for condoning the delay
and for setting aside the ex-parte decree shall stand
allowed subject to payment of exemplary costs of Rs.50,000/-
to be paid to the opposite side within a period of 30 days.
If the costs are not paid within the time specified, this
appeal shall be deemed to have been dismissed and the
ex-parte decree passed against the appellant revived. We
may clarify that the costs awarded by this order are in
addition to the amount of Rs.10,000/- deposited in this
Court for payment to the respondent vide order dated
3.11.2000.

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(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master

Signed non-reportable judgment is placed on the
file.